

**IN THE COURT OF MS. Deepti Devesh
SENIOR CIVIL JUDGE-CUM- RENT CONTROLLER:
SOUTH EAST DISTRICT, SAKET COURTS COMPLEX, NEW DELHI**

LINK ROSTER

In partial modification of this link roster/office order no. 22361-22373/SCJ/SED/Saket/N.D./2016 dated 30.08.2016 and 8542-8552/SCJ/SED/Saket/ND/2016 dated 21.07.2016 which were issued pursuant to the circular No. 3065-3075/JudL/F.43/Cir./SE/Saket/2016 dated, 25.02.2016 issued from the office of the Ld. District & Sessions Judge, South East, Saket Courts Complex, New Delhi, the following arrangements of Link Presiding Officers of the Courts having Civil Jurisdiction (South East District) are made with immediate effect only for the purpose of urgent proceedings in civil suits relating to permanent and mandatory injunction and civil suits under Order XXXVII CPC.

Sr. No.	Name of the Judicial Officer	Room No.	Link	Name of the Judicial Officer	Room No.
1.	Ms. Deepti Devesh Ld. SCJ/RC	201	→	Ms. Shriya Aggarwal, Ld. JSCC/ASCJ	511
2.	Ms. Shriya Aggarwal, Ld. JSCC/ASCJ	511	→	Sh. Deepak Vats Ld. ACJ	203
			→	Sh. Deepak Vats, Ld. ACJ	203
			→	Sh. Umesh Kumar, Ld. CJ-01	608
3.	Sh. Deepak Vats, Ld. ACJ	203	→	Ms. Shriya Aggarwal, Ld. JSCC/ASCJ	511
			→	Ms. Chitranshi Arora, Ld. CJ-02	8, 2 nd floor, New Block-I
4.	Sh. Umesh Kumar, Ld. CJ-01	608	→	Sh. Deepak Vats, Ld. ACJ	203
			→	Ms. Chitranshi Arora, Ld. CJ-02	8, 2 nd floor, New Block-I
5.	Ms. Chitranshi Arora, Ld. CJ-02	8, 2 nd floor, New Block-I		Ms. Deepti Devesh Ld. SCJ/RC	201
			→	Sh. Umesh Kumar, Ld. CJ-01	608

Sr. No.	Name of the Judicial Officer	Room No.	Link	Name of the Judicial Officer	Room No.
6	Ms. Charu Asiwai, Ld. CJ-03	11 (2 nd floor, New Block-I)	→	Ms. Chitranshi Arora, Ld. CJ-02	8, 2 nd floor, New Block-I
			→	Sh. Umesh Kumar, Ld. CJ-01	608

Notes:-

1. In the absence or non availability or being on leave or otherwise busy with the Administrative work and a party appears in the court of undersigned for urgent relief in civil suits relating to permanent and mandatory injunction and defendant for entering his/her appearance in suit under order XXXVII CPC, the Reader of the court of undersigned shall put up the same before Ms. Shriya Aggarwal, Ld. JSCC/ASCJ (South East) and in her absence, the same shall be put up before Sh. Deepak Vats, Ld. ACJ (South East). In case, Sh. Deepak Vats, Ld. ACJ (South East) happens to be on leave or not available then the same shall be put up before Sh. Umesh Kumar, Ld. CJ-01 (South East) for such purpose only.
2. In the absence or non availability or being on leave and a party appears in the court of Ms. Shriya Aggarwal, Ld. JSCC/ASCJ (South East) for urgent relief in civil suits relating to permanent and mandatory injunction and defendant for entering his/her appearance in suit under order XXXVII CPC, the Reader of her court shall put up the same before Sh. Deepak Vats, Ld. ACJ (South East) and in his absence, the same shall be put up before Sh. Umesh Kumar, Ld. CJ-01, (South East) and in her absence, the same shall be put up before Ms. Chitranshi Arora, Ld. CJ-02 (South East) for such purpose only.
3. In the absence or non availability or being on leave and a party appears in the court of Sh. Deepak Vats, Ld. ACJ (South East) for urgent relief in civil suits relating to permanent and mandatory injunction and defendant for entering his/her appearance in suit under order XXXVII CPC, the Reader of his court shall put up the same before Ms. Shriya Aggarwal, Ld. JSCC/ASCJ (South East) and in her absence, the same shall be put up before Ms. Chitranshi Arora, Ld. CJ-02 (South East) for such purpose only.
4. In the absence or non availability or being on leave and a party appears in the court of Sh. Umesh Kumar, Ld. CJ-01 (South East) for urgent relief in civil suits relating to permanent and mandatory injunction and defendant for entering his/her appearance in suit under order XXXVII CPC, the Reader of his court shall put up the same before Sh. Deepak Vats, Ld. ACJ (South East) and in his absence, the same shall be put up before Ms. Chitranshi Arora, Ld. CJ-02 (South East) for such purpose only.

5. In the absence or non availability or being on leave and a party appears in the court of Ms. Chitranshi Arora, Ld. CJ-02 (South East) for urgent relief in civil suits relating to permanent and mandatory injunction and defendant for entering his/her appearance in suit under order XXXVII CPC, the Reader of her court shall put up the same before Ms. Deepthi Devesh Ld. SCJ/RC (South East) and in her absence, the same shall be put up before Sh. Umesh Kumar, Ld. CJ-01 (South East) for such purpose only.
6. In case two Presiding Officers happens to be on leave or not available due to any reason in a particular day and a party appears in their courts for urgent relief in civil suits relating to permanent and mandatory injunction and defendant for entering his/her appearance in suit under order XXXVII CPC, then the readers of their court shall put up the same before the next link as per the Link roster/ table above.

Deepthi Devesh
(Deepthi Devesh)

Senior Civil Judge/ Rent controller (SE)
Saket Courts Complex, New Delhi

No. 2232-224 /SCJ/SED/Saket/N.D/2020

Dated: 6/2/23 R-7/2/23

Copy forwarded for information and necessary action to:-

1. The Ld. District & Sessions Judge (South East) Saket Courts, New Delhi.
2. All the Ld. Judicial Officers dealing with Civil Jurisdiction of South-East District, Saket Courts, New Delhi.
3. The P.S./Reader to Ld. District & Sessions Judge (South East), Saket Courts, New Delhi.
4. The Website committee, English/Hindi, Tis Hazari Courts, Delhi to notify the same on the website of Saket Courts.
5. P.S./Reader to Senior Civil Judge/Rent Controller, South East, Saket courts, New Delhi.
6. The PRO/APRO, South East, Saket Courts, New Delhi.
7. Office file.

Deepthi Devesh
(Deepthi Devesh)

Senior Civil Judge/ Rent controller (SE)
Saket Courts Complex, New Delhi